

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).10695/2025

[Arising out of impugned final judgment and order dated 12-04-2019 in CRLA No.34/1992 passed by the High Court of Judicature at Allahabad]

NOHAR

PETITIONER(S)

VERSUS

THE STATE OF U.P.

RESPONDENT(S)

IA No. 136118/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

I.A. No.246648/2025 - Application for impleadment

Date : 28-10-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) :

Ms. Bharti Tyagi, AOR
Mr. Tarun Bhati, Adv.
Mr. D. K. Singh, Adv.
Mr. Vikash Kumar, Adv.

For Respondent(s) :

Mrs. Rachna Gupta, AOR
Mr. Shaurya Krishna, Adv.

Upon hearing the counsel the Court made the following
O R D E R

1. Application seeking impleadment of the victim is allowed.
2. Let an amended memo of parties be filed within one week.
3. Let notice be issued to the newly impleaded respondent.

The service of notice be effected through the concerned Senior Superintendent of Police.

4. List on 02.12.2025.

(D. NAVEEN)
COURT MASTER (SH)

(ANU BHALLA)
COURT MASTER (NSH)